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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1447/2004

New Delhi this the 4th day of June, 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

Smt. Chander Kala,
W/O late Shri Chothu Ram,
R/O J-353, Rishi Nagar, Rani Bagh,
Shakur Basti, Delhi-110034

...Applicant

(By Advocate Shri L.K.Singh)

VERSUS

1. Union of India
Ministry of Railways,
Through General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Union of India,
Ministry of Railways
Through its Dy.CMM,
Northern Railway, Shakur Basti,
New Delhi-34
3. Union of India,
Ministry of Railways,
Through its F.A. & CAO/Pension,
Northern Railway, Baroda House,
New Delhi.

...Respondents

O R D E R (ORAL)

Heard.

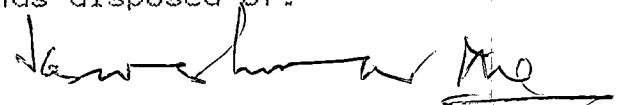
2. At the very outset attention has been invited to the letter dated 25.9.2001 (Ann.A.1 colly) issued by the respondents to the deceased husband of the applicant in which it has been mentioned, among other things, that "your balance settlement dues, i.e., DCRG and commuted value of pension will be paid after decision of your pending court case". Learned counsel for the applicant has submitted that in the meantime the husband of the applicant has passed away on 11.12.2003. Accordingly, the balance settlement

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amount in respect of her deceased husband should have been released to the applicant, but the same has not been paid to her so far. The applicant has also submitted a representation to the Dy.CMM, Northern Railway, Shakur Basti New Delhi on 16.2.2004, a copy of which is placed at Annexure A.2.

3. Having regard to the facts and circumstances of the case and the limited prayer made by the applicant, I am of the considered view that the ends of justice will be met if the OA is disposed of at the admission stage itself with a direction to the respondents to consider the representation together with this OA treating it as an additional representation of the applicant and dispose them of with reference to rules and instructionns on the subject by issuing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. If the applicant is eligible for receiving settlement dues in respect of her deceased husband, the respondents shall ensure releasing the said dues within the said period.

4. With this, the OA stands disposed of.


(Sarweshwar Jha)
Member (A)

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